

46

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00048/2018
with MA No.210/111/2018 & MA No.210/221/2019

Date of Decision: 24th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Capt. Rakesh Johri
 Residing at 5/115, Dr. Shroff Bldg., Mhatar Pakhadi Road,
 Mazagaon, Mumbai 400 010. .. *Applicant*
(By Advocate Shri S.Xavier Fernando)

VERSUS

1. Union of India, Through Secretary,
 Ministry of Shipping, Road Transport and Highways,
 Department of Shipping, New Delhi 110 001.
2. The Chairman, Union Public Service Commission,
 Shahjahan Road, Dholpur House, New Delhi 110 069.
3. Director General of Shipping,
 9th Floor, Beta Building, I-Think Techno Complex,
 Kanjur Marg, Mumbai 400 042. ... *Respondents*
(By Advocate Shri N.K.Rajpurohit)

ORDER (Oral)

Per : R.N. Singh, Member (J)

After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file better OA in accordance with law.

2. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.
3. *MA Nos.111/2018 and 221/2019* also stands dismissed as withdrawn.

(R.N. Singh)
Member (Judicial)

(R.Vijaykumar)
Member (Administrative)